

National Company Law Tribunal

Allahabad Bench

CP NO. 61/ALD/2017, CA No-
22/ALD/2017

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018**

NAME OF THE COMPANY: MKU ASIMOS Pvt Ltd

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No. 61/ALD/2017, CA No. 22/ALD/2017

The case is fixed today for the pronouncement of order in the Company Petition for sanctioned of the Proposed Company Scheme. The order in detail is recorded separately.

The present Company petition is allowed in terms of its prayer clause with a cost of Rs. 25,000/- (Rs. Twenty Five Thousand Only) payable by the petitioner in favour of the Central Government through office of the Registrar of the Companies, Regional Director (NR). The petitioner counsel is further instructed to provide a copy of the draft order of sanctioning of the Company scheme in its prescribed format under the provision of Companies Act read with other Rules for scrutiny and authentication by this Registry.

Further an authentic copy of this order along with the sanctioned Company Scheme to be acted upon by all concern and Regulatory Authorities. Thus, the present Company Petition is allowed and stands disposed of in terms of the detail order .

Date: 31/01/2018

Typed by
Jyoti
(Stenographer)

— Sd —

**H.P. Chaturvedi,
Member(Judicial)**